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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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ITA 783/2015 & CM APPL 22747/2015

PR. COMMISSIONER OF INCOME TAX -1 Appellant

Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

AGGARWAL PLASTO CHEM (P) LTD. Respondent

Through: Mr. Prakash Kumar, Advocate.

With

✓ **ITA 784/2015 & CM APPL 22749/2015**

PR. COMMISSIONER OF INCOME TAX -1 Appellant

Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus

AGGARWAL PLASTO CHEM (P) LTD. Respondent

Through: Mr. Prakash Kumar, Advocate.

And

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ITA 785/2015 & CM APPL 22749/2015

PR. COMMISSIONER OF INCOME TAX -1 Appellant

Through: Mr. Kamal Sawhney, Senior Standing
counsel.

versus



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AGGARWAL PLASTO CHEM (P) LTD Respondent
Through: Mr. Prakash Kumar, Advocate.

CORAM:
DR. JUSTICE S.MURALIDHAR
MR. JUSTICE VIBHU BAKHRU

ORDER
% 14.10.2015

1. Mr. Kamal Sawhney, learned Senior standing counsel for the Revenue states that on account of the errors in the memorandum of appeals, he needs to withdraw these appeals with liberty to file fresh appeals.
2. Dismissed as withdrawn with liberty as prayed for.
3. It is made clear that grant of liberty will not be construed as the Court having expressed an opinion on issues of maintainability and delay in regard to the appeals that will be filed hereafter.

A handwritten signature in black ink, appearing to be 'S. Muralidhar'.

S.MURALIDHAR, J

A handwritten signature in black ink, appearing to be 'Vibhu Bakhru'.

VIBHU BAKHRU, J

OCTOBER 14, 2015
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